



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

THE GOA WASTE MANAGEMENT (AMENDMENT) BILL, 2021

(BILL NO.29 of 2021)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA**

JULY, 2021

THE GOA WASTE MANAGEMENT (AMENDMENT) BILL, 2021

(BILL NO.29 of 2021)

A

BILL

to amend the Goa Waste Management Corporation Act, 2016

(Goa Act 19 of 2016).

BE it enacted by the Legislative Assembly of Goa in the Seventy second Year of the Republic of India, as follows: -

1. Short title and commencement. – (1) This Act may be called the Goa Waste Management (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 1.- In section 1 of the Goa Waste Management Corporation Act, 2016 (Goa Act 19 of 2016), (hereinafter referred to as the “principal Act”), for the expression ““The Goa Waste Management Corporation Act, 2016””, the expression “the Goa Waste Management Act,2016” shall be substituted.

3. Amendment of section 2.- In section 2 of the principal Act, for clause (e), the following clause shall be substituted, namely: -

“(e) “Corporation” means the Goa Waste Management Corporation established under section 3;”.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to omit the word “Corporation” from the short title of the Goa Waste Management Corporation Act, 2016 (Goa Act 19 of 2016) and also rectify the definition of the term “Corporation”, occurring in section 2(e) of the said Act.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim – Goa

Dated: 16-07-2021

(Michael Lobo)

Minister for Science, Technology and
Waste Management

Assembly Hall,

Porvorim – Goa

Dated: 16-07-2021

(Namrata Ulman)

Secretary to the Legislative
Assembly of Goa

ANNEXURE

**Extract of section 1 (1) and section 2 (e) of the Goa Waste Management Corporation Act, 2016
(Act No. 19 of 2016)**

1. Short title, extent and commencement. – (1) This Act may be called “The Goa Waste Management Corporation Bill, 2016”.

2. Definitions. – In this Act, unless the context otherwise requires, –
 - (e) “Corporation” means the Goa Waste Management Corporation established under section 3 of the companies Act

Porvorim – Goa

Dated: 16-07-2021

(Michael Lobo)

Minister for Science, Technology and
Waste Management

Assembly Hall,

Porvorim – Goa

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